## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P.196(ND)/2017

IN THE MATTER OF:

M/s. Goldriver Infrastructure Pvt. Ltd.

Applicant/petitioner

Vs.

Registrar of Companies

Respondent

Order under Section 252 of the Companies Act

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner

Mr. Prem Pyara Tiwari, Advocate

For the Respondent

For the RD(NR)/ROC Delhi

Mr. Manish Raj, Company Prosecutor

## ORDER

The instant petition is not maintainable in the present form as only an Appeal is competent against the order of the ROC. There is no original jurisdiction under Section 252 for a petitioner/applicant to invoke. Therefore, in the present form, the petition is not maintainable.

Accordingly, the petition is dismissed with liberty to file fresh one on the same cause of action as per the requirement of law.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

07.09.2017 V. Sethi